

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 204 OF 2017 &  
IA NO. 1308 OF 2018**

**Dated : 29<sup>th</sup> November, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matters of:**

**M/s. Essar Power (MP) Ltd.**

**.... Appellant(s)**

**Versus**

**Madhya Pradesh Electricity Regulatory Commission  
& Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Alok Shankar

Counsel for the Respondent(s) : Ms. Swagatika Sahoo for R-1

Mr. Nitin Gaur

Ms. Anuradha Mishra for R-2

**ORDER**

**IA NO. 1308 OF 2018  
(Appln. for directions)**

Learned counsel for the appellant states that he wishes to withdraw this application.

Learned counsel for the appellant is permitted to withdraw this application. Accordingly, the application is dismissed as withdrawn.

**APPEAL NO. 204 OF 2017**

Learned counsel for the appellant seeks four weeks time to file Vakalatnama and rejoinder. He may file Vakalatnama and rejoinder on or before 28.12.2018 with advance copy to the other side.

List the matter on **07.01.2019.**

**(Ravindra Kumar Verma)**  
**Technical Member**

*Ts/kt*

**(Justice Manjula Chellur)**  
**Chairperson**